

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2316/98

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 9th day of December, 1999

Alok Mittal
27/19, Shakti Nagar
Delhi - 110 007. ... Applicant

(By Shri G.K.Aggarwal, Advocate)

Vs.

1. Union of India through
Member (Production), Ex-officio Secy
Dept. of Telecom,
Sanchar Bhawan
Ashok Road
New Delhi - 110 001.
2. The Superintending Engineer (Civil)
Telecom Civil Circle
A-2/E2, Kasturba Gandhi Marg
New Delhi - 110 001. ... Respondents

(By Shri K.R.Sachdeva, Advocate)

O R D E R (Oral)

By Reddy J.

Heard the learned counsel for the applicant
and the respondents.

2. The only ground taken in the OA is that
the enquiry ^{already} was commenced in 1990 by issuing the
charge sheet on 3.3.1990 ~~and~~ yet to be completed by
the respondents. Hence all the proceedings are
vitiating.

3. It is stated by the learned counsel for
the respondents that enquiry officer has submitted his
report and the applicant has been asked ^{for} the comments
on the enquiry report. On receipt of the comments,
the disciplinary authority will ~~be~~ pass the final
order. The learned counsel for the applicant relies

(Signature)

upon several decisions in support of his plea of delay. We are not prepared to consider this aspect at this stage as enquiry is almost completed.

4. In the above circumstances, we direct the respondents to pass the final order within a period of three months from the date of receipt of a copy of this order. The OA is disposed of accordingly. No costs.

R.K.Ahooja
(R.K.Ahooja)
Member(A)

V.Rajagopala Reddy
V.Rajagopala Reddy
Vice Chairman(J)

/rao/